

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 136**

**COMP.APPL/ 56(CH)2015**  
**COMP.APPL/ 208(CH)2013**  
**COMP.APPL/ 16(CH)2016**  
**And**  
**TP/215(CH)2017**

**IN THE MATTER OF:**

**Shri Prabhjit Singh Johar**

...

**Petitioner**

**Versus**

**M/s johar hotels pvt. Ltd.**

...

**Respondent**

**Under Section: 241 (2)**  
**Regulation 44(2), 2016**

**Order delivered on 19.04.2024**

**CORAM:**

**SHRI. P.S.N. PRASAD,**  
**HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner** : None.

**For the Respondent** : None.

**ORDER**

Since the Member (Technical) is not present at the time of the hearing of the matter and also refused to attend the Court, this matter is adjourned to 10.05.2024.

Sd/-  
**(DR. P.S.N. PRASAD)**  
**HON'BLE MEMBER (J)**